

# EXTRAORDINARY PUBLISHED BY AUTHORITY

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## THE HIGH COURT OF ORISSA, CUTTACK

#### **NOTIFICATION**

The 8th September, 2025

No.1084/R.— In exercise of the power conferred by the sub-section (1) of Section 34 read with sub-section (2) of Section 16 of the Advocates Act, 1961 (Act No. 25 of 1961) and in pursuance of Judgment dated 13th May, 2025 passed in Criminal Appeal No. 865 of 2025 (Jitender @ Kalla versus State (Govt. of NCT of Delhi) and Anr.) with Writ Petition (Civil) No. 454 of 2015 and I.A. No. 36111 of 2023 in M.A. No. 262 of 2023 in Writ Petition (Civil) 454 of 2015, I.A. No. 45959 of 2022 (in I.A. Diary No. 145730-31/2021 in M.A. No. 1502 of 2020 in WP(C) No. 454 of 2015) by the Supreme Court of India, the High Court of Orissa hereby makes following rules namely;

#### 1. Short title and commencement.-

- (1) These Rules shall be called "The High Court of Orissa (Designation of Senior Advocate) Rules, 2025".
- (2) These Rules shall come into force from the date of their publication in the Official Gazette.

#### 2. Definitions. -

In these Rules, unless the context otherwise requires;

- (a) "Advocate" means an Advocate entered in any roll under the provisions of the Advocates Act, 1961;
- (b) "High Court" means the High Court defined in Section 2(g) of the Advocates Act, 1961;
- (c) "Permanent Secretariat" means the Secretariat established by the Chief Justice of the High Court of Orissa under sub-rule (1) of Rule 3 of these Rules;
- (d) "Specialized Tribunal" means National Company Law Tribunal, Appellate Tribunal for Electricity, Appellate Tribunal under the Prevention of Money Laundering Act, 2002, Telecom Disputes Settlement and Appellate Tribunal, Consumer Dispute Redressal Commission etc.

(e) "Year" means a calendar year.

### 3. Permanent Secretariat for designation of Senior Advocates.-

- (1) The process of designating Advocates as Senior Advocate shall be carried out by the Permanent Secretariat established as per the direction of the Chief Justice.
- (2) The Chief Justice may issue such directions from time to time as deemed necessary regarding functioning of the Secretariat, including the manner in which, and the source(s) from which, the necessary data and information with regard to designation of Senior Advocates are to be collected, compiled and presented.

### 4. Designation of an Advocate as Senior Advocate.-

(1) The High Court may designate an Advocate as a Senior Advocate, if in its opinion, by virtue of his/her ability and standing at the Bar, the said Advocate is deserving of such distinction.

**Explanation:** The term "standing at the Bar" means position of eminence attained by an Advocate at the Bar by virtue of his/her seniority, legal acumen, and high ethical standards maintained by him, both inside and outside the Court.

- (2) No person shall be eligible to be designated as Senior Advocate unless he/she:
  - (i) has a minimum ten years of practice as an Advocate in the High Court of Orissa or in the Courts subordinate to the High Court of Orissa.
  - (ii) has appeared and actually argued cases in High Court of Orissa or Courts Subordinate to it.
  - (iii) has a minimum ten years of practice as an Advocate in any Specialized Tribunal of the State and appeared and actually argued cases in the Specialized Tribunal or High Court of Orissa.

Provided that Applicant-Advocates having domain expertise of practicing before specialized Tribunals may be given concession with regard to the extent of the number of appearances.

(iv) has attained the age of 45 years, unless the age limit is relaxed by the Full Court to designate an exceptional Advocate below 45 years of age having extra bit of ability as Senior Advocate.

#### 5. Motion for designation as Senior Advocate.-

(1) Designation of an Advocate as Senior Advocate by the High Court of Orissa may be considered on the written application of the Advocate concerned that

- shall be made, as far as possible, in Form No. 1 of *Appendix-A* appended to these Rules.
- (2) Along with the application, the Advocate concerned shall append his certificate that he has not applied to any other High Court for being designated as Senior Advocate and that his application has not been rejected by this Court or any other High Court within a period of one year prior to the date of application. If the application of the applicant Advocate is rejected by any High Court within one year prior to the date of Application, then he shall apply after the expiry of one year from the date of previous application.
- (3) Along with the application, the Advocate concerned shall submit five of their best *synopses*.

# 6. Procedure for Designation.-

- (1) All applications for designation of an Advocate as a Senior Advocate shall be submitted to the Permanent Secretariat.
- (2) On receipt of an application of an Advocate, the Permanent Secretariat shall process and compile all the data and the information provided by the Advocate in the application and in the other relevant documents.
- (3) The Permanent Secretariat will notify the applicant Advocates to be designated as Senior Advocates on the official website of the High Court of Orissa, inviting suggestions and views within such time as the case maybe fixed by the Chief Justice. The High Court can call for suggestions/views of the District Judge or head of the tribunal on the applicant Advocates who are practicing in the Court Subordinate to this Court.
- (4) After the material in terms of the above is compiled and all such information has been obtained and the suggestions and views have been received, the Permanent Secretariat shall put up the valid applications before the Full Court.
- (5) The decision to designate an Advocate as Senior Advocate shall be arrived at consensus, failing which, the decision-making must be by a democratic method of voting. Whether in a given case there should be voting by secret ballot, is a decision to be taken by the Full Court considering facts and circumstances of the given case. In the event of voting by secret ballot, the views of the majority of the Judges present and voting shall constitute the decision of the Full Court. However, the Chief Justice or in his absence the Senior Most Judge, as the case may be, present in Full Court shall not cast his/her vote. In case the Judges present are equally divided, the Chief Justice or in his absence the

Senior Most Judge present shall cast his/her vote.

- (6) The cases that have not been favorably considered by the Full Court may be reviewed/reconsidered after the expiry of a period of one year, following the same procedure as prescribed above as if the proposal is being considered afresh.
- (7) Notwithstanding the above noted procedure for designation of an Advocate as Senior Advocate, the Full Court suo-motu may designate an exceptional and eminent Advocate as Senior Advocate through consensus, if it is of the opinion that by virtue of his/her ability or standing at the Bar, the said Advocate deserves such designation.
- (8) The process of designation of Advocate as Senior Advocate shall be carried out at least once in a year.

# 7. Designation of Advocates as Senior Advocates by the Chief Justice.-

- (1) On the approval of the name of the Advocate by the Full Court, the Chief Justice shall designate such an Advocate as a Senior Advocate under section16 of the Advocate's Act, 1961.
- (2) The Registrar General shall notify the designation to the Secretary General of the Supreme Court of India, Registrar General of other High Courts, the Bar Council of Odisha, Bar Council of India, Specialized Tribunals and also to all the District & Sessions Judges subordinate to the High Court of Orissa.
- (3) The record received from the Full Court in this regard shall be maintained by the Permanent Secretariat for further reference.

#### 8. Restrictions on Designated Senior Advocates. -

A Senior Advocate shall be subject to such restrictions as the Supreme Court, High Court, the Bar Council of India or the Bar Council of the State may prescribe from time to time.

#### 9. Canvassing. -

Canvassing in any manner by a nominee/ applicant for designation as a Senior Advocate shall disqualify him/her from being so considered or designated for the next five years.

#### 10. Interpretation. -

All questions relating to the interpretation of these Rules shall be referred to the Chief Justice, whose decision thereon shall be final.

#### 11. Review and Recall. -

If, after being designated as a Senior Advocate, it is reported by a Judge of the Court,

that by virtue of his/her conduct or behavior either inside or outside the Court he/she has forfeited his/her privilege to the distinction conferred upon him/her by the Court, the matter may be placed by the Chief Justice before the Full Court for consideration of withdrawal of designation as Senior Advocate. If the Full Court is of the view that Senior Advocate by virtue of his/her conductor behavior either inside or outside the Court has disentitled himself/herself to be worthy of the designation, the Full Court may review its decision to designate the concerned person as Senior Advocate and recall the same. The Registrar General shall notify the decision in the same manner as provided in sub-rule (2) of Rule 7 of these Rules.

# 12. Repeal and Saving. -

- (1) The High Court of Orissa (Designation of Senior Advocate) Rules, 2019 are hereby repealed.
- (2) Notwithstanding repeal of the Rules, 2019 referred to in sub-rule (1), it shall not affect
  - (a) Any action taken, notification published, designation conferred under the rules so repealed.
  - (b) Any inquiry, legal proceedings or remedy in respect of any such rights, privilege, obligation & forfeiture conferred under the rules so repealed.

BY ORDER OF THE HIGH COURT SATYA RANJAN PRADHAN REGISTRAR (JUDICIAL)

# Form No. 1 Application-*Cum*-Consent Letter for Designation as Senior Advocate

[Rule- 5(1)]

	1. Name of the Applicant-Advocate						p (or	ent Pasize control hotogoriginal asted	olor raph ) to b	n oe
1.	Name of the Applicant	-Advocate					l			
2.	Date of birth									
3.	Age		D	D	М	М	Υ	Е	Α	R
4.	Address in full:	(i) Office- (ii) Residence-					-		·I	<u>I</u>
5.	Contact Details:	(i) Landline- (ii) Cell Phone - (iii) Email-								
6.	Educational/Profession	nal Qualifications:								
7.	(i) Date, Month and Y an Advocate (ii) Enrolment Numbe certificate to be at (iii) Number of years of Date of enrolmen	r (copy of enrolment ttached) of practice from the								
8.	(i) Bar council, where (ii) Whether registered so, date, month a registration; and (iii) Advocate code No	d as an Advocate. If and year of								
9.	Number of reported j orders that do not lay law) in the last five ye	down any principle of	Со	ead <i>F</i> unsel udgm	(Num	ber	•	ting C lumbe ments	er of	
	the applicant has appe (i) Lead arguing coun (ii) Assisting counsel;	sel; and								
10.	(excluding orders that do not lay down any principle of law) in the last five years in			₋ead <i>P</i> unsel udgm	(Num	ber	•	ting C lumbe ments	er of	
	cases in which the app as – (i) Lead arguing coun (ii) Assisting counsel;									

11.	Pro-bono/Amicus-curiae work during last						
	five years.						
12.	Five synopses						
	(Copies of synopses to be attached)						
13.	Whether applicant is a first generation						
	lawyer.						
14.	Articles/ books published/experience of			Guest I	ectures		
	teaching assignments in the field of law,			delivere	d in law		
	guest lectures delivered in law schools or						
	professional institutions connected with	Article /	Assignm	ne profes	ssional		
	law.	Books nt(s)					utions
				conn	ected		
				with	law		
15.	Whether the applicant is a member of the						
	High Court Bar Association						
16.	Courts where the applicant is practicing:	Supreme C	Court of	Durat	•		
	(Court wise period may be indicated)	•	India/High Court		ion		
	,	(s)/District/Lower			Т		
		Court(s)/Tr	ibunals	From	То		
17.	Tribunal(s) where the applicant has	Tribuna	1(0)	Durat	ion		
	specialized practice (Applicable to those	Tribuna	11(5)	From			
	practicing before Tribunals)						
18.	Nature of practice-						
	e.g. Civil, Criminal, Constitutional,						
	Taxation, Labour, Company, Services, etc.						
19.	Field of Law-domain expertise (such as,						
	constitutional law, inter-state water						
	disputes, Criminal law, Arbitration law,						
	Corporate law, Family law, Human rights,						
	Public Interest Litigation, International law,						
	law relating to women) in which the						
	applicant has specialization /expertise.						
20.	Whether the applicant had applied earlier						
	to the High Court of Orissa for designation;						
	(if so, current status of application)						
21.	Whether the applicant has applied to any						
	other High Court;						

	(if so	o, current status of application)					
22.	•						
22.	Whether any FIR has ever been filed against the applicant;						
	_	o, current status must be indicated)					
23.	`	ether the applicant is a party to any					
		criminal or other litigation. If so, the					
		re of involvement.					
		Has the applicant at any point of time					
		been:					
		(a) Arrested?					
		(b) Prosecuted?					
		(c) Kept under detention?					
		(d) Bound down?					
		(e) Fined by a court of law?					
	(i)	Convicted by a court of law for					
		any offence?					
		Debarred from any examination or					
		(g) Rusticated by any authority/					
		institution/council?					
		(h) Debarred/disqualified by any					
		` public commission/ authority?					
		Is any case pending against the					
		applicant in any court of law at the					
		time of submitting this application?					
		If the answer to any of the above-					
		mentioned questions is 'Yes', give full					
		particulars of the case/ arrest/ detention/fine/conviction/sentence					
	(iii)	/punishment etc. and/or the nature of					
		the case pending in the					
		Court/Authority or Institution etc., at					
		the time of submitting this application.					
24.	Whe	ether any proceedings were initiated or					
		pending against the applicant before					
		Council of India, Bar Council of Odisha					
	or a	ny Other State Bar Council?					
	(If s	o, particulars thereof)					
25.	Gen	eral State of Health					
26.	Any	other relevant information					

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**Declaration** 

I ...... Advocate hereby gives consent for being designated as

Senior Advocate.

I hereby verify that the information furnished above is true and correct to the best of

my knowledge and belief. Nothing material is concealed or suppressed therefrom. I

understand that furnishing of false information or suppression of any factual information

would render me unfit for being designated as Senior Advocate.

Date:

[Signature of the Applicant]

**Note:** Applicants should read instructions attached herewith while filling the Form.

# PRESCRIBED FORMATS LEADARGUING COUNSEL

(List of Reported Judgments (excluding orders not laying down any principle of law) in the last five years)

SI.No	. Court(s)	Citation / Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant

# **ASSISTING COUNSEL**

(List of Reported Judgments (excluding orders not laying down any principle of law) in the last five years)

SI. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant

#### LEADARGUING COUNSEL

(List of Unreported judgments (excluding orders not laying down any principle of law) in the last five years)

SI. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant

#### **ASSISTINGCOUNSEL**

(List of Unreported Judgments (excluding orders not laying down any principle of law) in the last five years)

SI. No.	Court(s)	Citation / Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the applicant

# List of matters in which you have appeared as Pro Bono/Amicus Curiae in the last five years

SI. No.	Court(s)	Citation / Case Number	Cause Title and	Decided on	Reportable / Unreportable

# **Details of five Synopses**

S. No.	Court(s)	Case Number	Cause Title	Details

# Details of academic articles/books published, experience of teaching assignments in the field of law, guest lecturers delivered in law schools or professional institutions connected with law

		Experience details of	Names of law	
	Topics of published	teaching assignment and	schools or	Any
SI. No.	academic articles/	guest lecturers delivered in	professional	other
SI. 140.	Books/ Lecture/	law schools or professional	institutions	relevant
	Courses	institutions connected with	connected with	details
		law	law.	

# General instructions to be followed for filling up Form to The High Court of Orissa (Designation of Senior Advocate) Rules, 2025

- 1. Every Application-cum-Consent Letter or the Application for providing additional information in the prescribed formats marked as Form shall be made in English, typed/printed with font size Arial-14 in double spacing on both sides of the white paper (A4 Size) with an inner margin of about four centimeters width on top and on the left side.
- **2.** Documents accompanying the application should be numbered consecutively in the index, in all sets of the application.
- **3.** All documents annexed to the application should be accompanied by an index containing the details thereof. (The Registry, at any stage, may ask for supportive documents for verification in light of the facts mentioned in the application.)
- **4.** The name of the applicant should tally with his/her name as mentioned in the enrolment certificate. (Abbreviated names shall not be accepted.)
- **5.** The application should be presented in the form of a paper book, duly tagged and indexed, and not in spiral binding or similar formats:
- **6.** (i) All photocopies of the accolades/testimonials should be legible and true copies of their respective originals.
  - (ii) English translation of vernacular documents (if any) should be annexed thereto.
- **7.** Ten sets of the application(s), in the form of a paper book and identical in all respects, should be filed.
- **8.** A passport size color photograph (original) should be pasted on each copy of the application(s). One additional recent passport size color photograph, with the name of the applicant mentioned on its backside, should be provided in a separate envelope.
- 9. The soft copy of the application(s), in searchable mode, alongwith scanned copies of the supporting documents accompanying the form, should be submitted in a pen drive or through e-mail as notified from time to time, in addition to the hard copy thereof.
- **10.** Information relating to reported judgments, unreported judgments, pro bono/amicus curiae work, five synopses, articles/books/teaching assignments/guest lectures may be provided in the prescribed formats, which are part of the Form.

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